

## THE HIGH COURT OF KERALA

KOCHI - 682 031

DATED - 26.10.2017

PROCEEDINGS

Judicial Department - Establishment - Inter-district transfer of Clerk - Sanctioned - Orders issued.

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- Read:-
1. Letter No. E - 4464/2017 dated 01.07.2017 of the Chief Judicial Magistrate, Ernakulam.
  2. High Court O.M of even no. dated 13/07/2017
  3. Letter No. B3 - 7385/2017 dated 14.08.2017 of the Chief Judicial Magistrate, Thrissur.
  4. Application dated 08.08.2017 of Smt. Suchithra C.P, Senior Clerk, Judicial First Class Magistrate's Court, Kunnamkulam.
  5. G.O.(Ms) No. 04/61/PD dated 02.01.1961.

ORDER NO. C7 - 61272/2017

As per the letter read as 1<sup>st</sup> paper above, the Chief Judicial Magistrate, Ernakulam reported one vacancy of Clerk, to be filled up by the High Court through inter-district/departmental transfer.

After consideration of the application received in pursuance of the High Court O.M read as 2<sup>nd</sup> above, the High Court has decided to grant inter-district transfer to the sole candidate Smt. Suchithra C.P, Senior Clerk, Judicial First Class Magistrate's Court, Kunnamkulam.

Accordingly, Smt. Suchithra C.P Senior Clerk, Judicial First Class Magistrate's Court, Kunnamkulam is reverted as Clerk and allotted to the Criminal Judicial Wing of Ernakulam subject to the terms and conditions laid down in the Government Order read as 5<sup>th</sup> paper above, and other rules governing inter-district transfer of Government Employees.

The joining time of the transferee will be governed by Rule 136, Part I KSRs.

The Chief Judicial Magistrate, Ernakulam shall issue necessary posting orders to the transferee.

(By Order)



K. Babu

Registrar (Subordinate Judiciary)

To

The Chief Judicial Magistrate, Ernakulam

The Chief Judicial Magistrate, Thrissur.

The person concerned. (Through the Chief Judicial Magistrate, Thrissur).

✓ The IT Section, High Court (for publishing in the website)

The Administrative Records Section, High Court. (2 Copies)

The file/Stock file.